

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 101**

**IA(I.B.C)/2726(CH)2023**

**IA(I.B.C)/2973(CH)2023**

**And**

**CP (IB) No.157/Chd/Hry/2023**

**IN THE MATTER OF:**

**Punjab National Bank**

...

**Petitioner**

**Versus**

**Manu Indrayan**

...

**Respondent**

**Under Section: 95, IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Vaibhav Sharma, Advocate.

**For the RP** : Mr. Arora Vishwas Kumar, Advocate.

**ORDER**

Heard the submissions made by the learned counsel for the petitioner as well as the counsel for the respondent. With the consent of both the parties the matter now stands posted to 21.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**